

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2949/2018

The 6th day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Bijender Kumar, Aged 50 years, Group 'B',
S/o Shri Baleshwar Singh
Working as Asstt. Personal Officer,
DRM Office, N. Rly, Firozepur,
R/o 652, Railway Transit Camp, Railway Colony,
Firozepur (Pun). .. Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The General Manager (P),
Northern Railway, Baroda House,
New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, an Assistant Personal Officer in the respondent – Northern Railway, filed the O.A. seeking the following relief(s):
 - “(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the action of the respondents not issuing the promotion order of the applicant to the Sr. Scale of Group 'B' post along with the similarly situated persons from the same DPC is totally

illegal, arbitrary and discriminatory and consequently, pass an order directing the respondents to promote the applicant to the senior Scale post, i.e., Senior Personal Officer immediately from the date of promotion of similarly situated persons with all the consequential benefits with arrears of difference of pay and allowances.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation".

3. It is submitted that the applicant made representation vide Annexure A/4 dated 12.07.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A/4 representation of the applicant and to pass an appropriate reasoned and speaking order thereon, in accordance with law, within 60 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /